

MINUTES OF THE MEETING No. 6/12 dated 11.5.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.5/11 for confirmation and confirmed and adopted the same without any change.

Case No A-5 NC No.6/12 Dated 11.5.11	M/ s Hindustan Unilever Ltd, Mumbai F.No. 01/83/162/9650/AM11/DES-IV 1) RLA F.No.03/94/40/112/AM10 2) RLA F.No.03/94/40/113/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.6.2011.

Case No M-20 NC No.6/12 Dated 11.5.11	M/ s Galaxy Surfactants Ltd, Raigad F.No. 01/83/50/ 280/AM09/DES-IV RLA F.No.03/94/40/1015/AM08 Lic.No.0310460312 dated 7.2.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2008-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
PEG 7 Glyceryl Cocoate	1 Kg	1. Glycerine	0.118 Kg

Fatty Acid Ester of Glycerol 7 moles Ethoxylate		2. Coconut Fatty Acid 3. Ethylene Oxide 4. HDPE Granules	0.359 Kg 0.533 Kg As per packing policy
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-21 NC No.6/12 Dated 11.5.11	M/ s Galaxy Surfactants Ltd, Raigad F.No. 01/83/50/ 115/AM09/DES-IV RLA F.No.03/94/40/915/AM09 Lic.No.0310504193 dated 28.1.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2008-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate 1 mole (Active matter 69%)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Sulfur 4. Caustic Soda Lye 5. Citric Acid	0.366 Kg 0.097 Kg 0.061 Kg 0.150 Kg 0.00462 Kg

HDPE Granules may be allowed as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-22 NC No.6/12 Dated 11.5.11	M/ s Kanisshka Flora Chem India, Chennai F.No. 01/83/50/1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.4.2011 issued by DC(MSME). Accordingly the case may be re-listed on 8.6.2011..

Case No M-23 NC No.6/12 Dated 11.5.11	M/ s Amol Dicalite Ltd, Ahmedabad F.No. 01/83/50/86/AM09/DES-IV RLA F.No.08/24/40/143/AM08 Lic.No.0810068620 dated 22.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8.6.2011.

Case No M-23(A) NC No.6/12 Dated 11.5.11	M/ s Godrej Inds Ltd, Mumbai 1) F.No. 01/83/50/ 743/AM10/DES-IV RLA F.No.03/94/40/686/AM10 Lic.No.0310546309 dated 18.11.2009 2) F.No.01/83/50/733/AM10/DES-IV RLA F.No.03/94/40/313/AM10 Lic.No.0310542657 dated 27.10.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/62/2008-Ch.II dated 11.5.2011, recommending for correcting the error in the quantity against input item S.No.1 viz., “Palm Fatty Acid Distillate”, Committee decided to correct the quantity as under:-

1) License No.0310546309 dated 18.11.2009

S.No.	Import Item	From	To
1.	Palm Fatty Acid Distillate	0.100 Kg	1.16 Kg

The above decision is in supersession of ALC decision vide Meeting No.51/83 dated 17.3.2010. The quantity against item at S.No.2 viz., “Copper Chromite Catalyst” decided vide Meeting No.20/11 dated 18.8.2010 (S.No.10 at Case No.M-160) will remain the same.

2) License No.0310542657 dated 27.10.2009

S.No.	Import Item	From	To
1.	Palm Fatty Acid Distillate	1.100 Kg	1.16 Kg

The above decision is in supersession of ALC decision vide Meeting No.51/83 dated 17.3.2010. The quantity against item at S.No.2 viz., “Copper Chromite Catalyst” decided vide Meeting No.20/11 dated 18.8.2010 (S.No.8 at Case No.M-160) will remain the same.

The above decisions are in supersession of decision vide M.No.34/11 dated 24.11.2010 (Case No.M-223).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-23(B) NC No.6/12 Dated 11.5.11	M/ s Colourtex Industries Ltd, Mumbai F.No. 01/83/50/ 1710/AM08/DES-IV RLA F.No.03/94/40/911/AM08 Lic.No.0310453283 dated 10.12.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/130/2005-Ch.II dated 11.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Dye CE MOD-O Wet Press Cake Dye content 38% Solvent red dyes)	1 Kg	1. Ortho Toluidine/Mix Toluidine 2. 2:5 Xylidine 3. Beta Naphthol 4. Sodium Nitrite	0.159 Kg 0.047 Kg 0.152 Kg 0.153 Kg

The above decision is in supersession of ALC Meeting No.43/83 dated 30.1.2008 and Meeting No.19/11 dated 11.8.2010 (held on 16.6.2010) Case No.M-158.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 6/83-ALC1/2011 **MEETING DATE** : 11.05.2011

1	Case No.: 11/6/83-ALC1/2011	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00065/AM12/	RLA File :04/24/040/00164/AM08/	Lic.No/Date:0410090749 29.08.2007	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:16/6/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00070/AM12/	RLA File :05/24/040/00696/AM08/	Lic.No/Date:0510214004 27.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 11.5.2011, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
As per application (Exporter should account for minimum 40010 Kg of printing paper in export)			
<u>Import Item</u>			
S.No.	Description of Item	Total Quantity Recommended	
1.	Printed Diary Blocks Title – Academic Diary A 41 Page a Day	12200 Nos	Total 43378 Kgs
2.	Printed Diary Blocks Title – Academic Diary A 41 Week a View	15600 Nos	
3.	Printed Diary Blocks Title - Academic Diary 51 Page a Day	24000 Nos	
4.	Printed Diary Blocks Title - Academic Diary 53 Week a View	98400 Nos	
5.	Binding Board 1.8 mm	1.05 Kg/Kg content in export	

6.	Glue	1 Kg/100 Kg of paper used	
7.	PVC Coated Paper	1.05 Sq. mtr/.Sq.mtr. content in export	
8.	Corrugated Box	As per packaging policy	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3	Case No.:8/6/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00062/AM12/	RLA File :03/95/040/00966/AM08/	Lic.No/Date:0310456654 04.01.2008	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

4	Case No.:38/2/83-ALC1/2011	Party Name:BIOTA AGRO SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00038/AM12/	RLA File :10/24/040/00166/AM08/	Lic.No/Date:1010028467 14.01.2008	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

5	Case No.:44/6/83-ALC1/2011	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00098/AM12/	RLA File :04/24/040/00130/AM08/	Lic.No/Date:0410096213 03.06.2008	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

6	Case No.:34/6/83-ALC1/2011	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM12/	RLA File :34/24/040/00015/AM10/	Lic.No/Date:3410024236 25.05.2009	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
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7	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

8	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

9	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Reminder issued on 26.4.2011 and 19.5.2011. Accordingly the case may be re-listed on 8.6.2011..				

10	Case No.:65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 19.5.2011. Accordingly the case may be re-listed on 8.6.2011				

11	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.				

	Case No.:29/42/83-ALC1/2010	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
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Decision :- The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.5.2011, the Committee decided to approve the case as under:-

A) Export Item

S.No.	Description of Item	Quantity
1	Double Layer Laminated Safety Glass (using 0.78 mm Polyvinyl Butyral Film)	1 Sq.Meter

Import Item

S.No.	Description of Item	Quantity
1.	Float Glass (2 MM+/-0.2 MM)	1.2 Sq. Meter/Sq. Meter of relevant thickness and quality in export product
2.	Float Glass (2.5 MM+/-0.2 MM)	- do -
3.	Float Glass (3.2 MM+/-0.2 MM)	- do -
4.	Polyvinyl Butyral Film (0.78 MM)	1.1 Sq.Meter/Sq.Meter content in export product
5.	Ceramic Ink	0.015 Kg

B) Export Item

S.No.	Description of Item	Quantity
1	Tempered Safety Glass (using ceramic ink)	1 Sq.Meter

Import Item

S.No.	Description of Item	Quantity
1.	Float Glass (3.5 MM+/-0.2 MM)	1.06 Sq. Meter/Sq. Meter of relevant thickness and quality in export product
2.	Float Glass (4.0 MM+/-0.2 MM)	- do -

3.	Ceramic Ink	0.015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

13	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 25.4.2011. . Accordingly the case may be re-listed on 8.6..2011..			

14	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011 issued by this office. Accordingly the case may be re-listed on 8.6.2011..			

15	Case No.:53/46/83-ALC1/2010		Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,		Meet No/Date:6/83-ALC1/2011 11.05.2011		Status:Case Approved	
	HQ File :01/83/050/00898/AM11/		RLA File :02/24/040/00085/AM11/		Lic.No/Date:0210146544 16.08.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/14/2009-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Imidacloprid 30.5% SC		1 Kg	Imidacloprid Technical 95%		0.321 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:55/46/83-ALC1/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00900/AM11/	RLA File :02/24/040/00071/AM11/	Lic.No/Date:0210146545 16.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Soderberg paste (Technical Characteristics:- Green paste (Properties): Apparent Density – 1.55 to 1.60 Gr/cc Ash-1.00 Wt.% Max., plasticity – 31 to 55%; Baked Paste (Properties): Apparent Density- 1.45 GR/cc Min., Real Density- 2.02 Gr/cc Min., Porosity- 29% Min. Electrical Resistivity 75 to 80 Oms Min., Compressive Strength – 200 Kg/Cm2 Min.)	1 Kg	Calcined Petroleum Coke (Technical Characteristics – Moisture – 0.10 wt.% Max., Volatile Matter – 0.40 wt. max., Ash – 0.50 wt.% max., Sulphur – 1.25 wt.% max., Silicon-0.50 wt.% max., Iron -0.04 wt.% max., Nickel-0.03 wt.% max., Vanadium-0.03 wt.% max, Real Density -2.03 to 2.06 g/cc, Bulk Density – 0.80 g/cc min., Fixed Carbon – 99.0 wt.% min)	0.7572 Kg
		2. Coat Tar Pitch (Technical Characteristics- Water Content-0.10% max., Coking Value-53% min., Ash-0.5% max., Specific Gravity-1.28 to 1.30, Insoluble in Toluene-30% min., Insoluble in Quinolene-8 to 12% Beta resin (by difference) 20%]	0.2448 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

18	Case No.: 41/46/83-ALC1/2010	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
	HQ File :01/83/050/00886/AM11/	RLA File :05/23/040/00127/AM11/	Lic.No/Date:0510272451 09.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/15/2011-PC.II dated 5.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Compatible Black and Color Toners for Laser Printer/Photocopiers	1 Kg	1. Styrene Acrylic Copolymer other than ABS/SAN Resin/Polyester Resin for Toners 2. Waxes (PP Wax/Polyethylene Wax) 3. Fumed Silica/Aerosils/Colidal Silica/Aeroxide TiO2/Spherical Silica 4. Magnetites/Iron Oxide 5. Carbon Black 6. Additives/Charge Control Agents Pigments for color toner/Titanium Dioxides/Tin Di Oxides/Milori Blue/ceridust	0.720 Kg 0.030 Kg 0.010 Kg 0.300 Kg 0.0012 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.: 36/46/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
	HQ File :01/83/050/00881/AM11/	RLA File :31/24/040/00115/AM11/	Lic.No/Date:3110044669 14.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/2/2006-Ch.II dated 27.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 264 (Cl No.561300)	1 Kg	1. P-Phenyl Benzonitrile 2. Tertiary Amyl Alcohol 3. Dicyclohexyl Succinate	1.137 Kg 0.358 Kg 0.915 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.4.2011 issued by DC(MSME). Accordingly the case may be re-listed on 8.6.2011..			

21	Case No.:33/6/83-ALC1/2011	Party Name:FINOTEX FIBRECAST,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00087/AM12/	RLA File :31/24/040/00123/AM11/	Lic.No/Date:3110044727 22.09.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 8.6.2011..			

22	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bi- carbonate	0.226 Kg 0.148 Kg 0.030 Kg 0.020 Kg 0.097 Kg 0.225 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

24	Case No.:9/34/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00600/AM11/	RLA File :08/24/040/00264/AM10/	Lic.No/Date:0810092550 27.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bi- carbonate	0.226 Kg 0.148 Kg 0.030 Kg 0.020 Kg 0.097 Kg 0.225 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25

Case No.:3/38/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved																		
HQ File :01/83/050/00682/AM11/	RLA File :08/24/040/00242/AM10/	Lic.No/Date:0810092552 27.09.2010	Defer Date:																		
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-																					
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="6">Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)</td><td rowspan="6">1 Kg</td><td>1. Aniline Oil</td><td>0.226 Kg</td></tr><tr><td>2. H Acid</td><td>0.148 Kg</td></tr><tr><td>3. Meta Phenylene Diamine 4 Sulphonic Acid</td><td>0.030 Kg</td></tr><tr><td>4. J Acid</td><td>0.020 Kg</td></tr><tr><td>5. Sodium Nitrite</td><td>0.097 Kg</td></tr><tr><td>6. Sodium Bi- carbonate</td><td>0.225 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)	1 Kg	1. Aniline Oil	0.226 Kg	2. H Acid	0.148 Kg	3. Meta Phenylene Diamine 4 Sulphonic Acid	0.030 Kg	4. J Acid	0.020 Kg	5. Sodium Nitrite	0.097 Kg	6. Sodium Bi- carbonate	0.225 Kg
Export Item	Qty.	Import Item	Qty.																		
Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)	1 Kg	1. Aniline Oil	0.226 Kg																		
		2. H Acid	0.148 Kg																		
		3. Meta Phenylene Diamine 4 Sulphonic Acid	0.030 Kg																		
		4. J Acid	0.020 Kg																		
		5. Sodium Nitrite	0.097 Kg																		
		6. Sodium Bi- carbonate	0.225 Kg																		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																					

26	Case No.:22/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00790/AM11/	RLA File :08/24/040/00182/AM10/	Lic.No/Date:0810092685 30.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black GR (Reactive Black GRP) (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. Sodium Nitrite 5. Sodium Bi carbonate	0.270 Kg 0.160 Kg 0.060 Kg 0.115 Kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 followed by reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 8.6.2011..			

28	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 26.4.2011. Final Reminder issued by DIPP on 16.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

29	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:08.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by this office. Reminder issued on 26.4.2011. Accordingly the case may be re-listed on 8.6.2011..

30	Case No.:16/34/83-ALC1/2010	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Rejected
	HQ File :01/83/050/00607/AM11/	RLA File :34/24/040/00142/AM11/	Lic.No/Date:3410028318 14.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been reject in the M.No.2/83 dated 13/4/2011 . Hence the case is withdrawn from on line agenda.			

31	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 to DOT and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

32

Case No.:27/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00872/AM11/	RLA File :03/94/040/01027/AM08/	Lic.No/Date:0310597100 15.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/12/2011-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Silox QH 10 (Dimethyl Polysiloxane)	1 Kg	1. Silicone Fluid SF 1000 N 350 CSTS (Dimethyl Polysiloxane) 2. Texson 6924 3. Pymagard EF-C	0.800 Kg 0.100 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/34/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
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33

HQ File :01/83/050/00593/AM11/	RLA File :03/94/040/00867/AM09/	Lic.No/Date:0310597360 18.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/12/2011-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Silox M 350 (Organopolysiloxane)	1 Kg	1. Silicone Fluid SF 1000 N 350 (Dimethyl Polysiloxane)	0.900 Kg
		2. (Texson 69 (Quaternary modified organosiloxane)	0.040 Kg
		3. Texson 22 (Quaternary modified organosiloxane)	0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.: 57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

35

Case No.: 10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/14/2010-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Demulsifier SOT 1224 B	1 Kg	Phenol Formaldehyde Ethoxylate (EXP-555)	0.058 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 12/46/83-ALC1/2010	Partv Name:PRABHU POLY COLOR PRIVATE	Meet No/Date:6/83-ALC1/2011	Status: Case
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36		LIMITED	11.05.2011	Deferred
	HQ File :01/83/050/00857/AM11/	RLA File :04/24/040/00185/AM11/	Lic.No/Date:0410118352 26.10.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that application refer to Deptt. Of C&PC(PC Div.) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

37	Case No.:25/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 20.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

38	Case No.:26/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date:3410028500 03.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 20.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

39

Case No.:39/46/83-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00884/AM11/	RLA File :03/94/040/01305/AM08/	Lic.No/Date:0310600299 04.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/12/2011-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Unisof AGX (Amino Functional Silicone Fluid) (62% Solid content)	1 Kg	1. Metroark AM 1 Silicone Fluid (Dimethyl Polysiloxane)	0.600 Kg
		2. Texson 22 (Quaternary modified organosiloxane)	0.025 Kg
		3. Texson 69 (Quaternary modified organosiloxane)	0.025 Kg
		4. HMHDPE Granules	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.: 40/34/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date:0710075341 10.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Reminder issued on 29.4.2011. Accordingly the case may be re-listed on 8.6.2011..			

41

Case No.:45/34/83-ALC1/2010		Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved								
HQ File :01/83/050/00636/AM11/		RLA File :05/24/040/00239/AM11/	Lic.No/Date:0510276700 10.11.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.5.2011 the Committee decided to approve the case as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Giordani Gold Talc (Talcum Powder) (100 gms)</td><td>1,65,000 Nos</td><td>AFP 12579 (Perfume)</td><td>99.495 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Giordani Gold Talc (Talcum Powder) (100 gms)	1,65,000 Nos	AFP 12579 (Perfume)	99.495 Kg
Export Item	Qty.	Import Item	Qty.									
Giordani Gold Talc (Talcum Powder) (100 gms)	1,65,000 Nos	AFP 12579 (Perfume)	99.495 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

42	Case No.: 49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2011 and 25.3.2011.. Accordingly the case may be relisted on 8.6.2011			

43	Case No.: 66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 20.5.2011. Accordingly the case may be re-listed on 8.6.2011..

44	Case No.: 1/38/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case deferred
	HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 29.6.2011.			

45	Case No.: 49/46/83-ALC1/2010	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
	HQ File :01/83/050/00894/AM11/	RLA File :31/24/040/00175/AM11/	Lic.No/Date:3110045580 23.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Phone Card/Scratch Card (printed on coated paper board)	15800 Kg	1. Paper Board (coated and relevant GSM) 2. Printing Ink (TNK Toko UV ink) 3. Varnish (TNK Toko UV Varnish)	18,960 Kg 548.702 Kg 83.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

46	Case No.: 4/6/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00058/AM12/	RLA File :03/95/040/00641/AM11/	Lic.No/Date:0310602543 23.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.: 50/46/83-ALC1/2010	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
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47	HQ File :01/83/050/00895/AM11/	RLA File :31/24/040/00149/AM11/	Lic.No/Date:3110045606 24.11.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Reminder dated 28.4.2011 issued by this office. Accordingly the case may be re-listed on 8.6.2011.				

48

Case No.:11/46/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00856/AM11/	RLA File :34/24/040/00166/AM11/	Lic.No/Date:3410028659 25.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/14/2010-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Soluble Demulsifier (SOT 1006B)	1 Kg	Product 1047 (Polypropylene Glycol Ethoxylate)	0.035 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

49	Case No.:32/46/83-ALC1/2010		Party Name:THERMAX LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/		RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC.Division) for comments. U.O issued on 20.5.2011. Defer the case for four weeks. Accordingly the case may be re-listed on 8.6.2011.				

50	Case No.:12/38/83-ALC1/2010		Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/		RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to checkup from Policy Division regarding exportability of Mustard Oil Aroma (Essential Oil of Mustard). A letter issued to Policy Division on 25.3.2011. Accordingly the case may be re-listed on 11.5.2011.				

51	Case No.:16/2/83-ALC1/2011		Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00016/AM12/		RLA File :07/24/040/00335/AM11/	Lic.No/Date:0710075701 29.11.2010	Defer Date:08.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 20.5.2011.. Accordingly the case may be relisted on 8.6.2011

52	Case No.: 10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) for providing the comments on 23.5.2011, as the application was returned by hand by PC Division stating that it is not pertaining to PC Division.. Accordingly the case may be re-listed on 8.6.2011.			

53	Case No.: 31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011. Reminder dated 2.5.2011 issued by Deptt. of C&PC(PCDiv.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

54	Case No.:47/46/83-ALC1/2010		Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00892/AM11/		RLA File :31/24/040/00156/AM11/	Lic.No/Date:3110045709 30.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.5.2011 the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Phone Card/Scratch Card (printed on coated paper board)	6000 Kg	1. Paper Board (coated and relevant GSM) 2. Printing Ink (TNK Toko UV ink) 3. Varnish (TNK Toko UV Varnish)	7,200 Kg 208.368 Kg 31.516 Kg	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.: 10/2/83-ALC1/2011	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/15/2011-PC.II dated 5.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Compatible Black and Color Toners for Laser Printer/Photocopiers	1 Kg	1. Styrene Acrylic Copolymer other than ABS/SAN Resin/Polyester Resin for Toners	0.720 Kg
		2. Waxes (PP Wax/Polyethylene Wax)	0.030 Kg
		3. Fumed Silica/Aerosils/Colidal Silica/Aeroxide TiO2/Spherical Silica	0.010 Kg
		4. Magnetites/Iron Oxide	
		5. Carbon Black	0.300 Kg
		6. Additives/Charge Control Agents Pigments for color toner/Titanium Dioxides/Tin Di Oxides/Milori Blue/ceridust	0.0012 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/2/83-ALC1/2011

Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED

Meet No/Date:6/83-ALC1/2011
11.05.2011

Status:Case Deferred

HQ File :01/83/050/00012/AM12/

RLA File :03/94/040/00782/AM11/

Lic.No/Date:0310604022
01.12.2010

Defer
Date:08.06.2011

Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) for providing the comments. U.O issued on 23.5.2011. Accordingly the case may be re-listed on 8.6.2011.

Case No.:13/38/83-ALC1/2010

Party Name:UNIVERSAL OLEORESINS

Meet No/Date:6/83-ALC1/2011
11.05.2011

Status:Case approved

HQ File :01/83/050/00692/AM11/

RLA File :10/24/040/00071/AM11/

Lic.No/Date:1010041045
02.12.2010

Defer Date:08.06.2011

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/04/10-11/900 dt. 6.5.2011 stating that the weighted average yield comes to 15.75%(Ole-14.58% and Oil-1.17%) whereas the firm has applied at 15.5%(Ole-13% and Oil-2.5%) yield, the Committee decided to approve the case at 15.75%(Ole-14.58% and Oil-1.17%) yield as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	2.92 MT
2.	Black Pepper Oil	0.23 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	20 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

58

Case No.: 11/2/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00011/AM12/	RLA File :03/94/040/00806/AM11/	Lic.No/Date:0310605127 08.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. Accordingly the case may be relisted on 8.6.2011			

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Case No.: 10/46/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00855/AM11/	RLA File :10/24/040/00064/AM11/	Lic.No/Date:1010041147 09.12.2010	Defer Date:08.06.2011
The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10 dt. 16.5.2011 stating that the weighted average yield comes to 14.70% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	36.92 MT	Light Black Pepper (Light Berries)	205.11 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.: 14/38/83-ALC1/2010	Party Name:UNICON FIBRO CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00693/AM11/	RLA File :03/95/040/00595/AM11/	Lic.No/Date:0310605905 13.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/10/2011-PC.II dated 5.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coning Oil UFCS-100 (for Polyester yarn)	1 Kg	1. Base oil/Mineral Oil 2. Methyl Palmitate/Oleate 3. Glycerin	0.625 Kg 0.200 Kg 0.030 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.4.2011 issued by DC(MSME). Accordingly the case may be re-listed on 8.6.2011..			

Case No.: 16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 8.6.2011..			

Case No.: 6/6/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
HQ File :01/83/050/00060/AM12/	RLA File :03/94/040/00794/AM11/	Lic.No/Date:0310607310 22.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

Case No.: 5/6/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
HQ File :01/83/050/00059/AM12/	RLA File :03/94/040/00864/AM11/	Lic.No/Date:0310608093 28.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of

64	C&PC(Chem.Div.) vide U.O.No. 14010/91/2008-Ch.II dated 5.1.2010 the Committee decided to approve the case as under:-									
	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina-9% min.)</td><td>1 Kg</td><td>1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid</td><td>0.800 Kg 0.100 Kg 0.040 Kg</td></tr> </tbody> </table>	Export Item	Qty.	Import Item	Qty.	Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina-9% min.)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.100 Kg 0.040 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
Export Item	Qty.	Import Item	Qty.							
Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina-9% min.)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.100 Kg 0.040 Kg							

65	Case No.:20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011.. Accordingly the case may be relisted on 8.6.2011				

66	Case No.:15/2/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00015/AM12/	RLA File :31/24/040/00197/AM11/	Lic.No/Date:3110046211 30.12.2010	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. Accordingly the case may be relisted on 8.6.2011				

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Case No.:20/6/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00074/AM12/	RLA File :34/24/040/00256/AM11/	Lic.No/Date:3410028985 30.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:60/46/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00905/AM11/	RLA File :09/24/040/00336/AM11/	Lic.No/Date:0910045025 03.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/20/2010-Ch.II dated 2.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tricyclazole Technical	1 Kg	1. Ortho Toluidine 2. Ammonium Thiocyanate 3. Hydrazine Hydrate 100% 4. Formic Acid	0.835 Kg 0.656 Kg 0.723 Kg 0.711 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

70	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.:37/42/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00805/AM11/	RLA File :03/95/040/00815/AM11/	Lic.No/Date:0310610028 07.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
STERTEK G 260 (Glycerine 22 mole ethoxylate)	1 Kg	Ethylene Oxide	0.931 kg
STERCOPOL SP 49 (Block Co-Polymer of Propylene Oxide & Ethylene Oxide)	1 Kg	1. Dipropylene Glycol 2. Ethylene Oxide 3. Propylene Oxide	0.053 Kg 0.496 Kg 0.470 Kg
STERO IP 536 (Butyndiol Propoxylate)	1 Kg	1. Butyndiol 2. Propylene Oxide	0.609 Kg 0.410 Kg
STERO ANS 300 (Alkyl Phenol Polyglycol Ether Suphate/Sodium Salt of Nonyl Phenol 6 mole ethoxylate sulfonate 35%)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.134 Kg 0.160 Kg
STERTEK Z 048 (2-Ethylhexanol Polyethylene Glycol Ether/2-Ethyl Hexanol 12 mole ethoxylate)	1 kg	1. 2-Ethyl Hexanol 2. Ethylene Oxide	0.161 Kg 0.654 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:64/46/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00909/AM11/	RLA File :08/24/040/00308/AM10/	Lic.No/Date:0810095324 07.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black XRN (Reactive Black Super SN) (Reactive Black ANN) (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bi- carbonate	0.226 Kg 0.148 Kg 0.030 Kg 0.020 Kg 0.097 Kg 0.225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011	Status:Case
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73			11.05.2011	Deferred
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

74	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.			

75	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.4.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 8.6.2011..			

76	Case No.:42/42/83-ALC1/2010	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00810/AM11/	RLA File :03/95/040/00449/AM11/	Lic.No/Date:0310610200 10.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.3.2011. Accordingly the case may be relisted on 8.6.2011			

77	Case No.:23/2/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00023/AM12/	RLA File :06/24/040/00052/AM11/	Lic.No/Date:0610020526 11.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.5.2011			

	Case No.:26/2/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00026/AM12/	RLA File :31/24/040/00221/AM11/	Lic.No/Date:3110046376 11.01.2011	Defer Date:

78

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/5/2011-Ch.II dated 29.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pigment Yellow 139 (C1 No.56298)	1 Kg	Phthalodinitrile	0.405 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:46/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00814/AM11/	RLA File :08/24/040/00059/AM11/	Lic.No/Date:0810095456 12.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-Nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid	0.800 Kg
		2. Beta Naphthol	0.195 Kg
		3. Salicylic Acid	0.160 Kg
		4. 1-Phenyl 3-Methyl 5-Pyrazolone	0.236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:47/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00815/AM11/	RLA File :08/24/040/00077/AM11/	Lic.No/Date:0810095457 12.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 58 (Dye content 75%)	1 Kg	1. H Acid	0.253 Kg
		2. Para Nitro Aniline	0.338 kg
		3. Resorcinol	0.085 Kg

	4. Sodium Nitrite	0.173 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

81	Case No.:48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.5.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 8.6.2011..			

82	Case No.:49/42/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00817/AM11/	RLA File :03/95/040/00692/AM11/	Lic.No/Date:0310610606 12.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/48/2009-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oxidized polyethylene Wax Solution – Lakewax 37 (Solid Content 35+/-1%)	1 Kg	Polyethylene Wax AC-392	0.260 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.:19/6/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00073/AM12/	RLA File :07/21/040/00752/AM11/	Lic.No/Date:0710076693 12.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

84	Case No.:3/6/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00057/AM12/	RLA File :03/95/040/00789/AM11/	Lic.No/Date:0310611048 14.01.2011	Defer Date:08.06.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.

85	Case No.: 19/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00019/AM12/	RLA File :02/24/040/00184/AM11/	Lic.No/Date:0210153624 17.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011. Accordingly the case may be relisted on 8.6.2011			

86	Case No.: 17/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00017/AM12/	RLA File :07/21/040/00785/AM11/	Lic.No/Date:0710076772 18.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011. Accordingly the case may be relisted on 8.6.2011			

87	Case No.: 16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 24.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

88	Case No.: 17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 24.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

89	Case No.: 19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:08.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 24.5.2011. Accordingly the case may be re-listed on 8.6.2011..

90	Case No.: 31/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00031/AM12/	RLA File :07/24/040/00429/AM11/	Lic.No/Date:0710077002 28.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

91	Case No.: 32/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00032/AM12/	RLA File :07/24/040/00430/AM11/	Lic.No/Date:0710076993 28.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

92	Case No.: 18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 24.5.2011. Accordingly the case may be re-listed on 8.6.2011..			

Case No.:7/2/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00007/AM12/	RLA File :03/95/040/00850/AM11/	Lic.No/Date:0310613368 31.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/128/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
VICASURF DF 4005 (Alcohol Propoxylate Ethoxylate/Lauryl Myristyl Alcohol 4 mole ethoxylate	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.285 Kg 0.270 kg 0.443 Kg

93	& 5 mole Propoxylate)			
	VICASURF DF 5004 (Alcohol Propoxylate Ethoxylate/Lauryl Myristyl Alcohol 4 mole propoxylate & 5 mole ethoxylate)	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.290 Kg 0.345 Kg 0.360 Kg
	VACTEX 1350 (Polyoxyethylene Tridecyl Ether/Tridecyl Alcohol 5 mole ethoxylate)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.476 Kg 0.523 Kg
	VACATEX 1380 (Polyoxyethylene Tridecyl Ether/Tridecyl Alcohol 8 mole ethoxylate)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.360 Kg 0.638 Kg
	VACAPOL 80 / POLYSORBATE-80/TWEEN 80 (Polyoxyethylene 80 Sorbitan Mono Oleate/Sorbitan Mono Oleate 20 mole ethoxylate)	1 kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.328 Kg 0.673 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	Case No.:15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 25.4.2011 and 19.5.2011 issued by this office. Accordingly the case may be re-listed on 8.6.2011..			

95	Case No.:33/2/83-ALC1/2011	Party Name:KRISHI RASAYAN	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00033/AM12/	RLA File :02/24/040/00193/AM11/	Lic.No/Date:0210154215 01.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.:34/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
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HQ File :01/83/050/00034/AM12/	RLA File :02/24/040/00197/AM11/	Lic.No/Date:0210154216 01.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/14/2009-Ch.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Imidacloprid 30.5% SC	1 Kg	Imidacloprid Technical 95%	0.321 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:1/46/83-ALC1/2010	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status :Case Approved									
	HQ File :01/83/050/00846/AM11/	RLA File :10/24/040/00113/AM11/	Lic.No/Date:1010041662 02.02.2011	Defer Date:									
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No.BT/IL/05/338/2010-PID dated 11.4.2011 the Committee decided to approve the case as under:-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Novowash Biobleach</td><td rowspan="2">1 MT</td><td>1) Indistar Active (Concentrated Laccase Enzyme)</td><td>0.12 MT</td></tr><tr><td>2. Indistar Control (Catalyst for Enzyme)</td><td>0.05 MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Novowash Biobleach	1 MT	1) Indistar Active (Concentrated Laccase Enzyme)	0.12 MT	2. Indistar Control (Catalyst for Enzyme)
Export Item	Qty.	Import Item	Qty.										
Novowash Biobleach	1 MT	1) Indistar Active (Concentrated Laccase Enzyme)	0.12 MT										
		2. Indistar Control (Catalyst for Enzyme)	0.05 MT										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.													

98	Case No.:27/2/83-ALC1/2011	Party Name:BGP INNOVATIVES (FORMERLY KNOWN AS ALCHEM	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00027/AM12/	RLA File :34/24/040/00278/AM11/	Lic.No/Date:3410029236 02.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.:2/46/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00847/AM11/	RLA File :33/24/040/00016/AM11/	Lic.No/Date:3310017634 03.02.2011	Defer Date:

99	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide their U.O.No. 15022/11/2010-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. Imidacloprid Premix (Lmidacloprid 70%)	1 Kg	Imidacloprid Technical 94%	0.759 Kg
	2. Inert imidacloprid (Imidacloprid 70%)	1 Kg	Imidacloprid Technical 94%	0.759 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.:3/46/83-ALC1/2010	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00848/AM11/	RLA File :03/94/040/00891/AM11/	Lic.No/Date:0310614149 03.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STEROCARE CAPB (F) (Coco Amido Propyl Betain 45%)	1 Kg	1. Distilled Coconut Fatty Acid 2. Dimethyl Amino Propyl Amine	0.303 Kg 0.140 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

101	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.4.2011. Accordingly the case may be relisted on 8.6.2011			

	Case No.:35/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00035/AM12/	RLA File :30/24/040/00059/AM11/	Lic.No/Date:3010072531 03.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 11.5.2011 the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Amitraz 20% EC	1 Kg	1. Amitraz Technical 98%	0.205 Kg
		2. Emulsifiers	0.200 kg
		3. Polyoxyethylene phenyl Phenol derivative	0.140 kg
		4. Alkyl aryl sulphonate	0.060 Kg
		5. Xylene	0.395 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div.) for providing the comments. U.O issued on 24.5.2011. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:29/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00029/AM12/	RLA File :30/24/040/00061/AM11/	Lic.No/Date:3010072707 07.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.5.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 8.6.2011..			

Case No.:30/2/83-ALC1/2011

Party Name:MODERN INSECTICIDES LIMITED

Meet No/Date:6/83-ALC1/2011
11.05.2011

Status:Case Deferred

106	HQ File :01/83/050/00030/AM12/	RLA File :30/24/040/00062/AM11/	Lic.No/Date:3010072709 07.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.5.2011.				

107	Case No.:7/46/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00852/AM11/	RLA File :03/95/040/00855/AM11/	Lic.No/Date:0310614785 08.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stero Co 400 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 50 mole ethoxylate)	1 Kg	1. Ethylene Oxide	0.703 Kg
	Stero TAM 150 (Stearyl Amine 15 mole ethoxylate)	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.292 Kg 0.727 Kg
	Sterol 161825 (F) (Cetostearyl Alcohol 24 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.195 Kg 0.805 Kg
	Sterocare TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.246 Kg 0.753 Kg
	Sterocare EW (CPH) (Mix of Cetostearyl Alcohol 80% and Cetostearyl alcohol 20 mole Ethylene Oxide 20%)	1 kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.845 Kg 0.155 Kg
	Stero TAM 250 (Stearyl Amine 25 mole ethoxylate)	1 kg	1. Stearyl Amine 2. Ethylene Oxide	0.198 Kg 0.822 Kg
	Stero OT 70 (L) (Sodium Di Octyl Sulphosuccinate)	1 Kg	1. Sodium Sulfitte 2. Diethylene Glycol	0.179 Kg 0.040 kg
	Sterol 161811 (Cetostearyl Alcohol Poly Glycol Ether / Cetostearyl alcohol 10 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.368 Kg 0.632 Kg
	Sterocare CM 1000 (LCP) (Cetostearyl Alcohol Poly Glycol	1 kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.244 Kg 0.755 Kg

Ether/Cetostearyl alcohol 18 mole ethoxylate)			
STERO NC 090 (Nonyl Phenyl Polyglycol Ether/Nonyl Phenol 7 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.416 Kg 0.583 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:8/2/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00008/AM12/	RLA File :03/95/040/00893/AM11/	Lic.No/Date:0310614763 08.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive Paper (160 GSM+/- 105) with Adhesive Coating Weight of 22 GM/SQM	1 Sq.mtr.	1. Chromo Paper (75 GSM+/- 10%) 2. Adhesive (55% Solid) (Water based) 3. Silicon Coated paper (62 GSM+/- 10%)	1.04 Sq. Mt. 0.042 Kg 1.04 Sq.Mt.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

109	Case No.:1/6/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00055/AM12/	RLA File :03/94/040/00999/AM11/	Lic.No/Date:0310614993 08.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

110	Case No.:8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

111	Case No.:25/50/83-ALC1/2010	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00975/AM11/	RLA File :37/24/040/00006/AM11/	Lic.No/Date:3710001459 10.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Office of Development Commissioner, Kandla Special Economic Zone (KSEZ) vide letter No.37/24/40/0006/AM11/1907 dated 13.5.2011 has intimated that firm has surrendered the unutilized license and hence the license has been cancelled and the case closed. The Committee therefore decided to withdraw the case from agenda and treat the case as closed.			

112	Case No.:28/2/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00028/AM12/	RLA File :11/24/040/00066/AM11/	Lic.No/Date:1110024031 10.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

113	Case No.:2/6/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00056/AM12/	RLA File :03/95/040/00885/AM11/	Lic.No/Date:0310615212 10.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

114	Case No.:12/6/83-ALC1/2011	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00066/AM12/	RLA File :03/94/040/00956/AM11/	Lic.No/Date:0310615447 10.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

115	Case No.:14/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00014/AM12/	RLA File :30/24/040/00063/AM11/	Lic.No/Date:3010072916 14.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

116	Case No.: 24/50/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
	HQ File :01/83/050/00974/AM11/	RLA File :50/24/040/00024/AM11/	Lic.No/Date:5010000541 15.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/224/2005-PC.II dated 28.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Glue Sticks of Assorted weights/sizes of 8 gms, 15 gms, 25 gms and 35 gms	1 Kg	Poly Vinyl Pyrrolidone K 90 D	0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.: 42/6/83-ALC1/2011	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case approved
	HQ File :01/83/050/00096/AM12/	RLA File :09/24/040/00514/AM11/	Lic.No/Date:0910045577 17.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/88/2010-Ch.III dated 10.11.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Activated Carbon	1 Kg	Activated Carbon Pellets 50 CTC	1.08 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

118	Case No.: 23/6/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00077/AM12/	RLA File :30/24/040/00065/AM11/	Lic.No/Date:3010073007 18.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

119	Case No.: 25/2/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00025/AM12/	RLA File :34/24/040/00302/AM11/	Lic.No/Date:3410029407 22.02.2011	Defer Date:08.06.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.

120	Case No.: 13/6/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00067/AM12/	RLA File :10/24/040/00119/AM11/	Lic.No/Date:1010041846 22.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

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Case No.:21/6/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00075/AM12/	RLA File :30/24/040/00067/AM11/	Lic.No/Date:3010073187 24.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acephate 50% SC	1 Kg	1. Acephate Technical 95%	0.510 Kg
		2. Ethoxylated Derivative of Styrylated Phenols	0.015 Kg
		3. Ethoxylated polymethacrylated in Propylene Glycol and Water	0.045 Kg
		4. Trihydroxy Propane	0.080 Kg
		5. Xanthane Gum	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

122	Case No.: 22/6/83-ALC1/2011	Party Name:RUSHIL DECOR LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00076/AM12/	RLA File :08/24/040/00355/AM11/	Lic.No/Date:0810096633 24.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.: 4/2/83-ALC1/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
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123	HQ File :01/83/050/00004/AM12/	RLA File :34/24/040/00313/AM11/	Lic.No/Date:3410029450 25.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.				

124	Case No.:8/50/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00958/AM11/	RLA File :03/94/040/00625/AM11/	Lic.No/Date:0310618389 28.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.				

125	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

126	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

127	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.6.2011.				

128	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:08.06.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011.. Accordingly the case may be relisted on 8.6.2011

129	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

130	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

131	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 13.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:9/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00959/AM11/	RLA File :08/24/040/00296/AM11/	Lic.No/Date:0810096762 01.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 58 (Dye content 75%)	1 Kg	1. H Acid 2. Para Nitro Aniline 3. Resorcinol 4. Sodium Nitrite	0.253 Kg 0.338 Kg 0.085 Kg 0.173 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	Case No.:18/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00018/AM12/	RLA File :07/24/040/00494/AM11/	Lic.No/Date:0710077729 01.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

134	Case No.:22/2/83-ALC1/2011	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00022/AM12/	RLA File :08/24/040/00226/AM10/	Lic.No/Date:0810096760 01.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black GRW (Dye Content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. Sodium Naphthionate 5. Sodium Nitrite	0.270 Kg 0.170 Kg 0.040 Kg 0.081 Kg 0.120 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:24/6/83-ALC1/2011	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
	HQ File :01/83/050/00078/AM12/	RLA File :08/24/040/00263/AM11/	Lic.No/Date:0810096761 01.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black GRW (Dye Content 65%)	1 Kg	1. Aniline Oil 2. H Acid	0.270 Kg 0.170 Kg

	3. Meta Phenylene Diamine 4 Sulphonic Acid	0.040 Kg
	4. Sodium Naphthionate	0.081 Kg
	5. Sodium Nitrite	0.120 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/50/83-ALC1/2010	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00960/AM11/	RLA File :03/95/040/00942/AM11/	Lic.No/Date:0310619000 02.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 22.12.2010, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) (200 GSM+/-10%) of Relevant Board	5,00,00,000 Nos (2,49,000 Kg)
2.	Cigarette Packaging material Multi Coloured, Embossed, cut to size for Outer Cartons (CBO) (200 GSM+/-10%) of Relevant Board	50,00,000 Nos (98,400 Kg)

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Coated paper/Paper Board for Cigarette Packaging Material Multi Coloured, Embossed, cut to size for Hinge Lid Blanks (HLB) of relevant GSM (200 GSM+/-10%)	2,93,820 Kg
2.	Relevant Coated paper/Paper Board for Cigarette Packaging Material Multi Coloured,	1,16,112 Kg

	Embossed, cut to size for Outer Cartons (CBO) of relevant GSM (200 GSM+/-10%)	
3.	Printing Ink/ Varnish	10% of FOB value of Exports
4.	Printing Embossing / Cutting / Creasing Cylinders and Printing Plates	5% of FOB value of exports

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 12/50/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
HQ File :01/83/050/00962/AM11/	RLA File :03/95/040/00779/AM11/	Lic.No/Date:0310619299 03.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/48/2005-Ch.II dated 1.1.2009 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Tris(2-Hydroxyethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Methanol 3. Ethylene Oxide	0.540 Kg 0.040 Kg 0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 20/50/83-ALC1/2010	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
HQ File :01/83/050/00970/AM11/	RLA File :05/23/040/00349/AM11/	Lic.No/Date:0510285045 03.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/30/2011-PC.II dated 20.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol 150	0.29 MT	Heavy Aromatics	1 MT
Aromatic Solvent Naptha Kesol 200	0.59 MT		

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	Case No.: 14/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem iv) on 17.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

140	Case No.: 22/50/83-ALC1/2010	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00972/AM11/	RLA File :03/94/040/01073/AM11/	Lic.No/Date:0310619650 04.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.4.2011 issued by this office. Accordingly the case may be re-listed on 8.6.2011..			

141	Case No.: 40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

142	Case No.: 41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

Case No.:27/50/83-ALC1/2010		Party Name:VISWAAT CHEMICALS LIMITED		Meet No/Date:6/83-ALC1/2011 11.05.2011		Status:Case Approved	
HQ File :01/83/050/00977/AM11/		RLA File :03/95/040/00957/AM11/		Lic.No/Date:0310619825 07.03.2011		Defer Date:	
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/128/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-							
Export Item		Qty.	Import Item		Qty.		

143	VICATEX 1360 (Polyoxyethylene Tridecyl Ether/Tridecyl 6 mole ethoxylate)	1 Kg	1. Iso Tridecyl Alcohol 2. Ethylene Oxide	0.434 Kg 0.573 Kg
	VISCO 40 (Polyoxyethylene (40) Castor Oil/Castor Oil 40 mole ethoxylate)	1 Kg	Ethylene Oxide	0.651 Kg
	VISCO 200 (Polyoxyethylene 40 Castor Oil/Castor Oil 200 mole ethoxylate)	1 Kg	Ethylene Oxide	0.909 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

144	Case No.:29/50/83-ALC1/2010	Party Name: PAN-CHEM CORPORATION,	Meet No/Date: 6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date: 0310619863 07.03.2011	Defer Date: 08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

145	Case No.:35/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00985/AM11/	RLA File :17/24/040/00042/AM09/	Lic.No/Date: 1710003816 07.03.2011	Defer Date: 08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011.. Accordingly the case may be relisted on 8.6.2011			

146	Case No.:36/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00986/AM11/	RLA File :17/24/040/00114/AM09/	Lic.No/Date: 1710003817 07.03.2011	Defer Date: 08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011.. Accordingly the case may be relisted on 8.6.2011			

	Case No.:37/50/83-ALC1/2010	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 6/83-ALC1/2011 11.05.2011	Status: Case Deferred
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147	HQ File :01/83/050/00987/AM11/	RLA File :17/24/040/00023/AM11/	Lic.No/Date:1710003818 07.03.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011.. Accordingly the case may be relisted on 8.6.2011				

148	Case No.:38/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00988/AM11/	RLA File :17/24/040/00024/AM11/	Lic.No/Date:1710003819 07.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.5.2011.. Accordingly the case may be relisted on 8.6.2011			

149	Case No.:38/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00092/AM12/	RLA File :34/24/040/00310/AM11/	Lic.No/Date:3410029525 07.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm... Accordingly the case may be relisted on 8.6.2011			

150	Case No.:39/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00093/AM12/	RLA File :34/24/040/00311/AM11/	Lic.No/Date:3410029526 07.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

151	Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

152	Case No.:46/6/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00100/AM12/	RLA File :04/24/040/00329/AM11/	Lic.No/Date:0410122335 08.03.2011	Defer Date:08.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011

153	Case No.: 30/50/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00980/AM11/	RLA File :04/24/040/00311/AM11/	Lic.No/Date:0410122343 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2011 (E-mail) issued by this office. Accordingly the case may be re-listed on 8.6.2011..			

154	Case No.: 31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.5.2011			

155	Case No.: 32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

156	Case No.: 33/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00983/AM11/	RLA File :17/24/040/00022/AM10/	Lic.No/Date:1710003827 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

157	Case No.: 34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

158	Case No.:39/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00989/AM11/	RLA File :17/24/040/00054/AM10/	Lic.No/Date:1710003829 09.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:40/50/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00990/AM11/	RLA File :04/24/040/00304/AM11/	Lic.No/Date:0410122446 10.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/63/2007-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium dioxide 3. Calcium Carbonate	0.306 Kg 0.306 Kg 0.408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

160	Case No.:41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.5.2011.			

161	Case No.:24/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00024/AM12/	RLA File :07/24/040/00507/AM11/	Lic.No/Date:0710077973 10.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

162	Case No.: 37/2/83-ALC1/2011	Party Name:A.G.MULTIPACK,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00037/AM12/	RLA File :11/24/040/00072/AM11/	Lic.No/Date:1110024223 10.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

163	Case No.: 28/6/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00082/AM12/	RLA File :17/24/040/00025/AM11/	Lic.No/Date:1710003846 11.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

164	Case No.: 25/6/83-ALC1/2011	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00079/AM12/	RLA File :08/24/040/00375/AM11/	Lic.No/Date:0810097178 14.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

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Case No.:43/6/83-ALC1/2011	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00097/AM12/	RLA File :07/24/040/00501/AM11/	Lic.No/Date:0710078093 17.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/108/2008-Ch.II dated 4.10.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Potassium Chloride BP/USP/EP	1 Kg	Potassium Chloride, Industrial grade	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 30/6/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Approved
	HQ File :01/83/050/00084/AM12/	RLA File :34/24/040/00261/AM11/	Lic.No/Date:3410029666	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 36/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00036/AM12/	RLA File :07/24/040/00513/AM11/	Lic.No/Date:0710078257 22.03.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

Case No.: 21/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00021/AM12/	RLA File :30/24/040/00071/AM11/	Lic.No/Date:3010073764 23.03.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

Case No.: 17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

Case No.: 18/6/83-ALC1/2011	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00072/AM12/	RLA File :05/23/040/00355/AM11/	Lic.No/Date:0510286781 25.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of

170	C&PC(PC.Div.) vide U.O.No. 46011/97/2009-PC.II dated 11.5.2011 the Committee decided to approve the case on repeat basis as under:-		
	Export Item	Qty.	Import Item
	Formulated Additive Paraffin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines
0.6825 Kg 0.3675 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

171	Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

172	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

173	Case No.:3/2/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case deferred
	HQ File :01/83/050/00003/AM12/	RLA File :03/95/040/01021/AM11/	Lic.No/Date:0310623937 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.6.2011			

174	Case No.:26/6/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00080/AM12/	RLA File :07/24/040/00545/AM11/	Lic.No/Date:0710078410 29.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

175	Case No.:27/6/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00081/AM12/	RLA File :07/24/040/00538/AM11/	Lic.No/Date:0710078427 29.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

176	Case No.:29/6/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00083/AM12/	RLA File :07/24/040/00552/AM11/	Lic.No/Date:0710078414 29.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

177	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

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Case No.:15/6/83-ALC1/2011	Party Name:SHREE SALES CORPORATION	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00069/AM12/	RLA File :13/24/040/00041/AM11/	Lic.No/Date:1310035007 30.03.2011	Defer Date:08.06.2011
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/96/2009-PC.II dated 11.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 25% LLDPE and 75% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

Case No.:14/6/83-ALC1/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2011	Status:Case
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179			11.05.2011	Deferred
	HQ File :01/83/050/00068/AM12/	RLA File :02/24/040/00134/AM11/	Lic.No/Date:0210157195 01.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

180	Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

181	Case No.:37/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM12/	RLA File :10/24/040/00140/AM11/	Lic.No/Date:1010042461 07.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

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Case No.:45/6/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Approved
HQ File :01/83/050/00099/AM12/	RLA File :33/24/040/00001/AM12/	Lic.No/Date:3310018164 07.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/11/2010-Ch.II dated 3.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acetamiprid 20% SP	1 Kg	1. Acetamiprid Technical 99% minimum	0.206 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

183	Case No.:35/6/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00089/AM12/	RLA File :30/24/040/00002/AM12/	Lic.No/Date:3010074262 13.04.2011	Defer Date:08.06.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011

184	Case No.: 9/6/83-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case defrred
	HQ File :01/83/050/00063/AM12/	RLA File :05/24/040/00431/AM11/	Lic.No/Date:0510288855 27.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda. The Chairman observed that the nomenclature of the export product does not match with the comments furnished by the TA (Deptt. of C&PC(Chem.Div.). Therefore, he directed that TA may give comments as per the export product. TA to correct the comments accordingly. The case may be re-listed on 29.6.2011.			

185	Case No.: 31/6/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00085/AM12/	RLA File :05/23/040/00005/AM12/	Lic.No/Date:0510289066 28.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.6.2011.			

186	Case No.: 32/6/83-ALC1/2011	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00086/AM12/	RLA File :03/94/040/01169/AM11/	Lic.No/Date:0310628557 28.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

187	Case No.: 47/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00101/AM12/	RLA File :03/95/040/01063/AM11/	Lic.No/Date:0310628787 29.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

188	Case No.: 48/6/83-ALC1/2011	Party Name:SWASTIK INDUSTRIAL ENTERPRISE	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status: Case Deferred
	HQ File :01/83/050/00102/AM12/	RLA File :03/95/040/00063/AM12/	Lic.No/Date:0310628872 29.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011

189	Case No.:49/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00103/AM12/	RLA File :03/94/040/00072/AM12/	Lic.No/Date:0310628877 29.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

190	Case No.:50/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

191	Case No.:51/6/83-ALC1/2011	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00105/AM12/	RLA File :03/95/040/01060/AM11/	Lic.No/Date:0310629095 02.05.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

192	Case No.:52/6/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case Deferred
	HQ File :01/83/050/00106/AM12/	RLA File :03/95/040/01015/AM11/	Lic.No/Date:0310629175 03.05.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.6.2011			

193	Case No.:53/6/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2011 11.05.2011	Status:Case deferred
	HQ File :01/83/050/00107/AM12/	RLA File :03/94/040/00070/AM12/	Lic.No/Date:0310629295 03.05.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda. The Chairman observed that the nomenclature of the export product does not match with the comments furnished by the TA (Deptt. of C&PC(Chem.Div.). Therefore, he directed that TA may give comments as per the export product. TA to correct the comments accordingly. The case may be re-listed on 29.6.2011.			

Date:25.05.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer